

Misc(J) No. 45/2014

Arising out of T.S. No. 56/2004

Dated 07.12.2021

Petitioner is represented.

O.Ps are also represented.

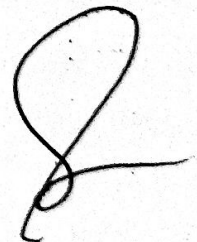
This Misc(J) case is filed on strength of petition No.2115/14, under Order XXXIX Rule 1 and 2 read with Section 151 CPC.

I have perused the petition as well as written objection and also heard both the sides.

As the main suit pertains to partition of the suit and as the preliminary decree has already been passed, therefore, this petition under Order XXXIX Rule 1 and 2 read with Section 151 CPC has become infructuous.

Considering the above fact as well as the nature of the case this Court hereby dismissed petition No.2115/14 filed under Order XXXIX Rule 1 and 2 read with Section 151 CPC, without costs.

Case is disposed of accordingly.



Munsiff No. 1
Dibrugarh